MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Section of Food and Public Distribution)

NOTIFICATION

New Delhi, the 28th February, 2008

G.S.R. 115(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2008.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983, (a) in rule 26
   (i) in sub-rule (3), for the word and figures “FORM IX” the word and figures “FORM XI” shall be substituted;
   (ii) the “FORM NO. IX” occurring after sub-rule (14) shall be omitted;
   (b) after “FORM X”, the following Form shall be inserted,—

FORM No. XI

(See rule 26)

Application for rescheduling of loan taken from Sugar Development Fund towards promoters’ contribution for financing modernization/rehabilitation scheme.

1. Name of the applicant:
2. Address:
   (i) Registered Office:
   (ii) Location of the factory:
3. Constitution (whether Co-operative Society or Private or Public Limited Company or Joint Sector/Public Sector Company):
4. Date of incorporation/Registration:
5. Management:
   (a) Board of Directors:
   (b) Executive set-up:
6. Particulars of the Order or Draft Rehabilitation Scheme of the Board for Industrial and Financial Reconstruction or Committee for Rehabilitation.
7. Brief description of the proposed Scheme of rehabilitation:
8. (A) Particulars of the factory:
   Previous year Projection for next 3 years
   (1) Licensed crushing capacity (TCD)
   (2) Installed crushing capacity (TCD)
   (3) Area under sugarcane (acres)
   (4) Average yield (tonnes/acre)
   (5) Total production of sugarcane in the area (lakh tonnes)
   (6) Gross duration of the season (days)
   (7) Net duration of the season (days)
   (8) Total cane crushed (lakh tonnes)
   (9) Average sugar recovery %
   (10) Total sugar produced (quintals)
   Note: In case the performance has not been upto the accepted norms and if there has been wide fluctuation in the performance please state the reasons in brief.
   (B) Working results: Previous year Projection for Next 3 years
   (1) Net sales
   (2) Gross profit/loss
   (3) Interest on:
      (a) Term loan
      (b) Working capital
      (c) Total
   (4) Depreciation
   (5) Operation profit/loss
   (6) Tax
   (7) Net profit/loss
   (8) Cash accruals
   (9) Applicable statutory cane price fixed by the Government of India (rupees per quintal)
   (10) Actual cane price paid (rupees per quintal)
   (11) Cane Price Arrears.
   (C) Financial Position:
   (1) (a) Gross fixed assets including work-in-progress
      (b) Less Depreciation
   (2) Net fixed assets
   (3) Investments
(4) Current Assets
(5) Current Liabilities
(6) Net Working Capital [(4) minus (5)]
(7) Net tangible assets [(2)+(3)-(6)]
(8) Long-term liabilities
(9) Shareholder’s worth [(7) minus (3)]
(10) Share capital including share suspense and non-refundable deposits
(11) Reserves and surplus
(12) Deficit in profit and loss account and intangible assets
(13) Networth [(10)+(11) minus (12)]
(14) Fixed Average Coverage Ratio for project of Factory/Company as a whole:
   (a) at the time of applying for rescheduling
   (b) at the time of applying for initial loan.
(15) Debt Service Coverage Ratio of project of Factory/Company as a whole
   (a) at the time of applying for rescheduling
   (b) at the time of applying for initial loan.

9. Loan taken from Sugar Development Fund:
   Break up on loan: Loan Interest Penal Interest

10. (a) Details of the reliefs or concessions from the Central Government or State Government or Financial Institutions or Scheduled Bank and Other Banks or donations from the employees of the sugar undertaking and other agencies, if any, included in the Draft Rehabilitation Scheme Order of the Board for Industrial and Financial Reconstruction or Recommendation of the Committee of Rehabilitation.
   (b) Whether the concerned agencies have agreed to provide these reliefs/concessions to the sugar undertakings? If so copies of the consent letters from the concerned agencies are to be provided along with this application form.

11. Schedule of implementation of the scheme:

12. Please furnish a summary of the projected profitability/cash flow statements for 10 years on implementation of the scheme along with critical assumptions.

Signed by:
Name:
Designation:

Place:
Date:

[Part II—Sec. 3(i)]

F. No. 11-8/2004-SDF

ABINASH VERMA, Director

Note:—The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide G.S.R. 752(E), dated the 28th September, 1983 and were subsequently amended by:

(i) G.S.R. 817(E), dated the 20th December, 1984
(ii) G.S.R. 833(E), dated the 14th November, 1985
(iii) G.S.R. 511(E), dated the 6th May, 1986
(iv) G.S.R. 235(E), dated the 24th April, 1991
(v) G.S.R. 441(E), dated the 28th April, 1992
(vi) G.S.R. 435(E), dated the 6th May, 1994
(vii) G.S.R. 27(E), dated the 12th January, 1996
(viii) G.S.R. 656(E), dated the 21st November, 1997
(ix) G.S.R. 91(E), dated the 12th February, 2001
(x) G.S.R. 886(E), dated the 6th December, 2001
(xi) G.S.R. 443(E), dated the 21st June, 2002
(xii) G.S.R. 584(E), dated the 19th August, 2002
(xiii) G.S.R. 67(E), dated the 29th January, 2003
(xiv) G.S.R. 241(E), dated the 23rd March, 2003
(xv) G.S.R. 787(E), dated the 6th October, 2003
(xvi) G.S.R. 895(E), dated the 19th November, 2003
(xvii) G.S.R. 953(E), dated the 17th December, 2003
(xviii) G.S.R. 72(E), dated the 23rd January, 2004
(xix) G.S.R. 687(E), dated the 21st October, 2004
(xx) G.S.R. 739(E), dated the 9th November, 2004
(xxi) G.S.R. 149(E), dated the 2nd March, 2005
(xxii) G.S.R. 451(E), dated the 4th July, 2005
(xxiii) G.S.R. 558(E), dated the 15th September, 2006
(xxiv) G.S.R. 118(E), dated the 9th March, 2007
(xxv) G.S.R., 697(E), dated the 7th November, 2007
(xxvi) G.S.R. 699(E), dated the 8th November, 2007
(xxvii) G.S.R. 738(E), dated the 29th November, 2007
(xxviii) G.S.R. 749(E), dated the 5th December, 2007.